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O.A. No. 168 of 2011

Order dated: 29.04.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)  
&  
Hon'ble Shri A.K.Patnaik, Member (Judl.)

Heard Mr. T.K.Mandal, Ld. Counsel for the applicant and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel appearing for the Respondents.

2. Mr. Mohapatra, Ld. Sr. Standing Counsel was earlier directed to obtain instructions regarding payment of salary of the applicant for the period from 11.05.2010 to 16.11.2010. Sri Mohapatra submits that for the period from 11.05.2010 to 7.8.2010 payment has already been released and for the subsequent period decision has been taken to release the payment and the process of payment will take little more time. For the earlier period i.e. 11.5.2010 to 7.8.2010, the applicant needs to approach the concerned postal authorities to receive the payments.

3. As regards the appointment of the applicant as a substitute, it is seen that representation as at Annexure-3 dated 16.03.2011 filed by the applicant <sup>will</sup> ~~to~~ the

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Superintendent of Post Office, Cuttack North Division, i.e. Respondent No.2, is still pending for disposal. Hence, as agreed to by the ld. Counsel for both the sides, without going into the merits of the case, Respondent No.2 is hereby directed to consider the representation of the applicant and take a decision as per rules within a period of two months from the date of receipt of a copy of this order.

4. With the above observation and direction, the O.A. stands disposed of.

5. Send copies of this order, along with copy of the O.A., to Respondent No.2 for compliance and free copies of this order be given to the Ld. Counsel for the parties.

  
MEMBER (Judl.)

  
MEMBER (Admn.)

R.K.